

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, ALLAHABAD**

REGIONAL BENCH : COURT NO.I

Excise Appeal No.70951 of 2018

(Arising out of Order-in-Appeal No.NOI-EXCUS-001-1844 & 1845-17-18 dated 16.03.2016 passed by Commissioner(Appeals), Central Excise, Noida.)

M/s.Vishal Pipes Ltd.

...Appellant

VERSUS

Commr., Central Goods & Services Tax, Noida-II

.....Respondent

(C-56/42, Renu Tower Sector 62,
Noida-210301 (U.P.))

APPEARANCE

Shri Amar Singh (Assistant Manager) for the Appellant (s)
Shri P.K.Singh (Supdt.) (A.R.) for the Revenue

**CORAM: HON'BLE MRS. ARCHANA WADHWA, MEMBER(JUDICIAL)
HON'BLE SHRI ANIL G. SHAKKARWAR, MEMBER(TECHNICAL)**

DATE OF HEARING : 12 July 2019
DATE OF DECISION : 12 July 2019

The Appeal is allowed. For order, see order of date in Excise Appeal No. 70950 of 2018.

SD/
(ARCHANA WADHWA)
MEMBER (JUDICIAL)

SD/
(ANIL G. SHAKKARWAR)
MEMBER(TECHNICAL)